

**BEFORE THE ADJUDICATING AUTHORITY  
NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD  
COURT 1**


**IA 108 of 2020 in CP(IB) 21/60/NCLT/AHM/2017**

**Coram: Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER (JUDICIAL)  
Hon'ble Mr. PRASANTA KUMAR MOHANTY, MEMBER (TECHNICAL)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH  
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 12.02.2020**

Name of the Company: Vijyaben Rasikbhai Thumar  
(Personal Guarantor)

Section: Section 60 Insolvency & Bankruptcy Code

<b>S.NO.</b>	<b>NAME (CAPITAL LETTERS)</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
1.	Rajesh Bohra	Advocate	Petitioner	
2.				

**Common ORDER**

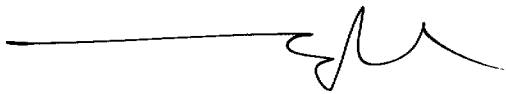
The Petitioner is represented through its Learned Counsel.

At the request of the Petitioner Counsel Mr. Rajesh Bohra, the matter is adjourned for preliminary hearing.

List the matter on 30.03.2020

  
(PRASANTA KUMAR MOHANTY)  
MEMBER (TECHNICAL)

Dated this the 12th day of February, 2020

  
(HARIHAR PRAKASH CHATURVEDI)  
MEMBER (JUDICIAL)